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91-22-2204 9879 Fax: 91-22-2287 2620

Tel: 91-22-2204 7424

### modella woollens limited

CIN No.: L17120MH1961PLC012080

REGISTERED OFFICE : 4-C. VULCAN INSURANCE BUILDING, VEER NARIMAN ROAD, MUMBAI - 400 020. INDIA E-mail: modella@vsnl.com Website: www.modellawoollens.com

Recommendations of the Committee of Independent Directors("IDC") on the Open Offer to the Shareholders of Modella Woollens Limited ("Target Company") by Sunder Suvidha LLP ("Acquirer") alongwithMr. Pramod P. Shah, Mr. Sandeep P. Shah and Mrs. Kalpana P. Shah ("PAC") in their capacity as the person acting in concert with the Acquirer under Regulation 26(7) of SEBI (Substantial Acquisition of Shares Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI"(SAST) Regulations, 2011").

1.	Date	18.1.2018				
2.	Name of the Target Company (TC)	Modella Woollens Limited				
3.	Details of the Offer pertaining to TC	Open Offer to acquire 2,36,600(Two Lakhs Thirty Six Thousand Six Hundred) fully paid up Equity Shares of Rs. 10/-each representing 26% of fully paid up Equity Share Capital and voting capital of the TC at a price of Rs. 10/- (Rupees Four Only) in cash pursuant to Regulation 3(1) and 4 of SEBI(Substantial Acquisition of Shares Takeovers)Regulations, 2011.				
4.	Name(s) of the acquirer and PAC with the acquirer	SUNDER SUVIDHA LLP (Acquirer) MR. PRAMOD P. SHAH (PAC 1) MR. SANDEEP P. SHAH (PAC 2) MRS. KALPANA P. SHAH (PAC 3)				
5.	Name of the Manager to the offer	MONARCH NETWORTH CAPITAL LIMITED				
6.	Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	1.MR BINOD KUMAR SHYAMLAL KHEMKA-CHAIRMAN  2. MR. RAJENDRAKUMAR RAMCHARAN CHAUDHARY- MEMBER				

7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/relationship), if any.	The IDC members are Non-Executive Independent Directors without any shareholding in the TC. None of IDC members have any contact/relationship with the TC.			
8.	Trading in the Equity shares/other Securities of the TC by IDC Members.	The IDC members have not traded in the Equity Shares of the TC since their appointment.			
9.	IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/relationship), if any.	The IDC members do not have any relationship with Acquirer and the PAC.			
10.	Trading in the Equity shares/other Securities of the acquirer by IDC Members	The IDC members have not traded in the Equity Shares or other securities of the Acquirer.  The IDC members believe that the Open Offer is fair and reasonable and in accordance with SEBI(Substantial Acquisition of Shares Takeovers)Regulations, 2011.			
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable				
12.	Summary of recommendation	Based on the review of Public Announcement dated December 29, 2017, Detailed Public Statement published on January 5, 2018, Draft letter of offer dated January 12, 2018, issued by the Manager to the offer on behalf of the Acquirer and the PAC, the IDC members are of the opinion that the offer price of Rs. 10/- offered by the Acquirer along with the PAC is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI (Substantial Acquisition of Shares Takeovers)Regulations, 2011.			
13.	Details of Independent Advisors, if any.	None.			

14	Any other matter(s) to be highlighted	None.	
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"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

For and on behalf of the Committee of Independent Directors of Modella Woollens Limited

B.K. Khemka

Chairman- Committee of Independent Directors

Place: Mumbai Date:18.1.2018

### modella woollens limited



CIN No.: L17120MH1961PLC012080

REGISTERED OFFICE: 4-C, Vulcan insurance Building, Veer Nariman Road, Mumbai - 40 0020. INDIA E-mail: modella@vsnl.com Website: www.modellawoollens.vsnl.com

Recommendations of the Committee of Independent Directors("IDC") on the Open Offer to the Shareholders of Modella Woollens Limited ("Target Company") by Sunder Suvidha LLP ("Acquirer") alongwith Mr. Pramod P. Shah, Mr. Sandeep P. Shah and Mrs. Kalpana P. Shah ("PAC") in their capacity as the person acting in concert with the Acquirer under Regulation 26(7) of SEBI(Substantial Acquisition of Shares Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI"(SAST) Regulations, 2011").

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Date	18.1.2018
Name of the Target Company (TC)	Modella Woollens Limited
Details of the Offer pertaining to TC	Open Offer to acquire 2,36,600(Two Lakhs Thirty Six Thousand Six Hundred) fully paid up Equity Shares of Rs. 10/-each representing 26% of fully paid up Equity Share Capital and voting capital of the TC at a price of Rs. 10/- (Rupees Four Only) in cash pursuant to Regulation 3(1) and 4 of SEBI(Substantial Acquisition of Shares Takeovers)Regulations, 2011.
Name(s) of the acquirer and PAC with the acquirer	SUNDER SUVIDHA LLP (Acquirer)MR. PRAMOD P. SHAH (PAC 1)MR. SANDEEP P. SHAH (PAC 2) MRS. KALPANA P. SHAH (PAC 3)
Name of the Manager to the offer	MONARCH NETWORTH CAPITAL LIMITED
Members of the Committee of	1.MR BINOD KUMAR SHYAMLAL KHEMKA-CHAIRMAN
Independent Directors (Please indicate the chairperson of the Committee separately)	2. MR. RAJENDRAKUMAR RAMCHARAN CHAUDHARY-MEMBER
IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/relationship), if any.	The IDC members are Non-Executive Independent Directors without any shareholding in the TC. None of IDC members have any contact/relationship with the TC.
Trading in the Equity shares/other Securities of the TC by IDC Members.	The IDC members have not traded in the Equity Shares of the TC since their appointment.
IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/relationship), if any.	The IDC members do not have any relationship with Acquirer and the PAC.
Trading in the Equity shares/other Securities of the acquirer by IDC Members	The IDC members have not traded in the Equity Shares or other securities of the Acquirer.
Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC members believe that the Open Offer is fair and reasonable and in accordance with SEBI(Substantial Acquisition of Shares Takeovers) Regulations, 2011.
Summary of recommendation	12 Based on the review of Public Announcement dated December 29, 2017, Detailed Public Statement published on January 5, 2018, Draft letter of offer dated January 12, 2018, issued by the Manager to the offer on behalf of the Acquirer and the PAC, the IDC members are of the opinion that the offer price of Rs. 10/- offered by the Acquirer along with the PAC is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI (Substantial Acquisition of Shares Takeovers)Regulations, 2011.
Details of Independent Advisors, if any.	None.
Any other matter(s) to be highlighted	None.
	Name of the Target Company (TC)  Details of the Offer pertaining to TC  Name(s) of the acquirer and PAC with the acquirer  Name of the Manager to the offer  Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)  IDC Member's relationship with the TC (Director, Equity shares owned, anyother contract/relationship), if any.  Trading in the Equity shares/other Securities of the TC by IDC Members.  IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/relationship), if any.  Trading in the Equity shares/other Securities of the acquirer by IDC Members  Recommendation on the Open offer, as to whether the offer is fair and reasonable  Summary of recommendation  Details of Independent Advisors, if any.

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

For and on behalf of the Committee of Independent Directors of Modella Woollens Limited

Sd/-

Place: Mumbai Date:18/01/2018 B.K. Khemka Chairman- Committee of Independent Directors **FINANCIAL EXPRESS** 

# Prez disqualifies 20 AAP MLAs; party says move 'dangerous for democracy'

PRESS TRUST OF INDIA New Delhi, January 21

**INAMAJOR** setback to the Aam Aadmi Party (AAP), President Ram Nath Kovind has disqualified 20 of its MLAs in Delhi for holding offices of profit, a move the party described as "unconstitutional" and "dangerous for democracy".

Kovind gave his assent on Saturday to the recommendation by the Election Commission (EC). Reacting to the development, senior AAP leader Ashutosh said, "President's order to disqualify AAP MLAs is unconstitutional and dangerous for democracy."

(EC) had on Friday recommended to Kovind that the 20 MLAs were liable for disqualification for holding offices of profit between March 13, 2015, and September 8, 2016.

AAP MLAs were appointed parliamentary secretaries and this was described by petitioner Prashant Patel as them holding offices of profit.

Giving its opinion to the president on the issue, the EC had said the MLAs, by occupying the post of parliamentary secretaries had held offices of profit, and were liable to be disqualified as legislators.

Parliamentary secretaries assist ministers with their work. AAP insisted that despite holding the office these MLAs did not take any salaries or perks.

The President is bound by the recommendation of the Commission. Under the rules, petitions to the President seeking disqualification of lawmakers are referred to the EC. The poll panel takes a decision and sends its recommendation to the Rashtrapati Bhavan

which is accepted. In its opinion to the Presi-

Make J&K

'bridge of

India, Pak

PRESS TRUST OF INDIA

**JAMMU AND KASHMIR** chief minister Mehbooba Mufti today appealed to India and

Pakistan to make Jammu and Kashmir a "bridge of friend-

ship" between them and not

let it become a battleground.

"Our borders are witnessing,

god forbid, a bloodbath. Our

Prime Minister (Narendra

Modi) often talks of development but at the same time

something opposite is hap-

children are trapped inside

their homes," she said. "I appeal

to our prime minister and our

neighbour Pakistan to make

J&K a bridge of friendship

between the two countries and

not let it become a battle-

ground," Mehbooba said. She

was speaking at the passing out

parade of new police constables at Subsidiary Training Centre at

Sheeri in Baramulla district.

**UNSC** sanctions

monitoring

team to visit

Pak this week

PRESS TRUST OF INDIA

Islamabad, January 21

AMID MOUNTING GLOBAL

pressure on Pakistan to act

against Mumbai attack mas-

termind Hafiz Saeed and

entities linked to him, a UN

Security Council team will

visit the country this week for

an assessment of Islamabad's

compliance with the world

The two-day visit of the UN

Security Council's sanctions

monitoring team will begin

"The monitoring team of

the UNSC 1267 Sanctions

Committee will be here on

January 25 and 26," a senior Pakistani official was quoted

The UN monitoring team's

visit is taking place amid

increasing pressure on Pak-

istan from the US and India

with respect to the inade-

quate implementation of the

sanctions on Saeed and enti-

as saying by *Dawn*.

ties linked to him.

body's sanctions regime.

on Thursday.

Our schools are shut and

pening in our state.

Srinagar, January 21

friendship':

Mehbooba to



AAP leaders Gopal Rai (centre) and Dilip Pandey (right) addressing the press in New Delhi on Sunday

dent, the EC had said that, "Whether or not the individual Parliamentary Secretaries had actually derived the benefits or participated in executive functions of the government is of no relevance" as the Supreme Court in the Jaya Bachchan case had laid down that if the post falls under office of profit, the disqualification is imminent.

The Commission had said that it is basing its opinion on judicial pronouncements of the past, the Government of National Capital Territory of Delhi Act and the Constitution.

The 20 MLAs disqualified include, Adarsh Shastri (Dwarka), Alka Lamba (Chandni Chowk), Anil Bajpai (Gandhi Nagar), Avtar Singh (Kalkaji), Kailash Gahlot (Najafgarh) — who is also a minister — Madan Lal (Kasturba Nagar), Manoj Kumar (Kondli), Naresh Yadav (Mehrauli), Nitin Tyagi (Laxmi Nagar), Praveen Kumar (Jangpura).

Others are: Rajesh Gupta (Wazirpur), Rajesh Rishi (Janakpuri), Sanjeev Jha (Burari), Sarita Singh (Rohtas Nagar), Som Dutt (Sadar Bazar), Sharad Kumar (Narela), Shiv Charan Goel (Moti Nagar), Sukhbir Singh (Mundka), Vijendar Garg (Rajinder Nagar)

and Jarnail Singh (Tilak Nagar).

AAP had also approached the Delhi High Court seeking a stay on EC's recommendation. The court has listed the case for a hearing on Monday.

On Friday, the Delhi High Court had refused to pass any interim order of protection to AAP MLAs from being disqualified. Madanlal, one of the 20 disqualified MLAs, said that all hopes now hinge on the judiciary and the party was expecting some relief on Monday.

If AAP fails to get reprieve from the courts, Delhi will have bypolls for the 20 seats. The only technical aspect was that now the Delhi Assembly Speaker will have to notify the 20 vacancies for the EC to announce the bypolls. Once the vacancies are announced by the Assembly, AAP's strength would go down to 46 from 66 in the 70-member House. However, it will continue to have a majority to run the state.

Alka Lamba said the decision was "painful" and the president should have heard them out before arriving at any conclusion. The petition was made to disqualify 21 MLAs, but one had resigned a few months back.

# Netanyahu thanks Modi, says India visit was 'historic'

PRESS TRUST OF INDIA Jerusalem, January 21

LAKSHMI AUTOMATIC **TERMING AS "HISTORIC"** LOOM WORKS LIMITED his recent visit to India, CIN: L29269TZ1973PLC000680 Regd. Office: 686, Avanashi Road, Israeli Prime Minister Ben-Pappanaickenpalayam, Coimbatore - 641 037 jamin Netanyahu said on Website: www.lakshmiautomatic.com Sunday that his six-day trip NOTICE will be "long remembered" Notice is hereby given that a Meeting as it contributed in strength-

of the Board of Directors of the ening of bilateral ties. Company will be held at the Registered Netanyahu arrived in Office of the Company on Wednesday, New Delhi on January 14 and the 7th February 2018 at Coimbatore, was received by his "friend" interalia, to consider and approve the Unaudited Financial Results of the Prime Minister Narendra Company for the Quarter and Nine Modi at the airport, setting months ended 31.12.2017. aside protocol.

Coimbatore

22.01.2018

For Lakshmi Automatic Loom Works Ltd

TAI INDUSTRIES LIMITED

CIN: L01222WB1983PLC059695

Registered Office: Arihant Building, 3rd Floor

53A, Mirza Ghalib Street, Kolkata - 700 016

Company's Website at www.cmmh.in and

may also be available on the Website of the

Bombay Stock Exchange at

Chennai - 600004

Date: 17.01.2018

PUDUNJEE

(Sd) R. Muthukumar

Company Secretary

"I returned last week from a historic visit to India. I thank my friend, Indian Prime Minister Narendra Modi, for the exceptionally strong and warm reception," Netanyahu told his cabinet at the start of the weekly meeting.

"It reflects the closer ties between us, very close, as well as the closer ties between our countries and peoples," he said. "This is a visit that will be longremembered. It contributed, and will yet contribute, to Israel in the economic, security, technology and diplomatic spheres," he added.

Netanyahu also recollected some moving moments from his trip, particularly his meeting with Moshe, the now 11-year-old kid who survived the 2008 Mumbai terror attacks in which his parents were killed.

"I must say that there were many very moving moments, but above all I will remember two special events that touched our people," Netanyahu said. "First was the meeting with Moshe at the Chabad House. A sweet boy who is living with his loving grandparents, in effect with the love of the entire Jewish People. Thanks also go to the Indian nanny, Sandra, who saved him and accompanied him on the visit," he said.

#### TOYAMA ELECTRIC LTD Regd.Office: 36 (A). KIADB Industrial Area, Hoskote, Bangalore 562 114.

#### NOTICE

Notice is hereby given that the meeting of the Board of Directors of the Company will be held on Tuesday the 30th January 2018 at 4.00. p.m. at Bangalore inter-allia to consider and take on record the unaudited financial Results (Provisional) for the third quarter ended 30th December, 2017.

For Toyama Electric Ltd. Place: Hoskote Mustafa Kamal Basha Date: 22.01.2018 Managing Director

# JK AGRI GENETICS LTD.

Phone: +91 33 22486181, Fax: +91 33 22481641, CIN: L01400WB2000PLC091286

NOTICE A meeting of the Board of Directors of the Company will be held on Tuesday, February 06, 2018, inter alia, to consider and approve the unaudited financial

results for the third quarter ended 31st December 2017. The information can be accessed on the website of the Stock Exchange at

www.bseindia.com and also on the Company's website at www.jkagri.com for JK Agri Genetics Ltd.

Place : New Delhi Dated: 20th January 2018 Anoop Singh Gusain Email: jkaglshareholder@jkmail.com Company Secretary



#### modella woollens limited

modella | REGISTERED OFFICE : 4-C, Vulcan insurance Building, Veer Nariman Road, Mumbai - 40 0020. INDIA E-mail: modella@vsnl.com Website: www.modellawoollens.vsnl.com

Recommendations of the Committee of Independent Directors("IDC") on the Open Offer to the Shareholders of Modella Woollens Limited ("Target Company") by Sunder Suvidha LLP ("Acquirer") alongwithMr.Pramod P. Shah, Mr. Sandeep P. Shah and Mrs. Kalpana P. Shah ("PAC") in their capacity as the person acting in concert with the Acquirer under Regulation 26(7) of SEBI(Substantial Acquisition of Shares Takeovers)Regulations, 2011 and subsequent amendments

Phone No.: (033) 2226 0938, 4041 6666, thereto ("SEBI"(SAST) Regulations, 2011").					
Fax: (033) 2249 7319, E-mail: info@taiind.com Website: www.taiind.com	1.	Date	18.1.2018		
NOTICE	2.	Name of the Target Company (TC)	Modella Woollens Limited		
Notice is hereby given pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a Meeting of the Board of Directors of the Company will be held on Saturday, 3rd February, 2018, to inter alia, consider and approve the Company's	3.	Details of the Offer pertaining to TC	Open Offer to acquire 2,36,600(Two Lakhs Thirty Six Thousand Six Hundred) fully paid up Equity Shares of Rs. 10/-each representing 26% of fully paid up Equity Share Capital and voting capital of the TC at a price of Rs. 10/- (Rupees Four Only) in cash pursuant to Regulation 3(1) and 4 of SEBI(Substantial Acquisition of Shares Takeovers)Regulations, 2011.		
Unaudited Financial Results for the Quarter/ Nine months ended 31st December, 2017.	4.	Name(s) of the acquirer and PAC with the acquirer	SUNDER SUVIDHA LLP (Acquirer)MR. PRAMOD P. SHAH (PAC 1)MR. SANDEEP P. SHAH (PAC 2) MRS. KALPANA P. SHAH (PAC 3)		
This intimation is also available on the website	5.	Name of the Manager to the offer	MONARCH NETWORTH CAPITAL LIMITED		
of the Company at www.taiind.com and on the website of the Bombay Stock Exchange at www.bse.india.com.  By Order of the Board (Indira Biswas)	6.	Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	1.MR BINOD KUMAR SHYAMLAL KHEMKA-CHAIRMAN 2. MR. RAJENDRAKUMAR RAMCHARAN CHAUDHARY- MEMBER		
Place :Kolkata General Manager – Corporate Date: 22nd January, 2018 & Company Secretary	7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/relationship), if any.	The IDC members are Non-Executive Independent Directors without any shareholding in the TC. None of IDC members have any contact/relationship with the TC.		
CHENNAI MEENAKSHI Multispeciality Hospital LTD	8.	Trading in the Equity shares/other Securities of the TC by IDC Members.	The IDC members have not traded in the Equity Shares of the TC since their appointment.		
CIN: L85110TN1990PLC019545 Regd. Office: New No.72 (Old No.149), Luz Church Road, Mylapore, Chennai - 600004.	9.	IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/relationship), if any.	The IDC members do not have any relationship with Acquirer and the PAC.		
Ph: 044-42938938, Fax: 044-24993282, Email: cmmhospitals@gmail.com, Web: www.cmmh.in	10.	Trading in the Equity shares/other Securities of the acquirer by IDC Members	The IDC members have not traded in the Equity Shares or other securities of the Acquirer.		
NOTICE Pursuant to the Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015	11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC members believe that the Open Offer is fair and reasonable and in accordance with SEBI(Substantial Acquisition of Shares Takeovers)Regulations, 2011.		
NOTICE is hereby given that a meeting of the Board of Directors of the Company is scheduled to be held at 4.00 p.m on Tuesday, 13th day of February 2018 at the Registered Office of the Company at New No.72, Old No.149, Luz Church	12.	Summary of recommendation	12 Based on the review of Public Announcement dated December 29, 2017, Detailed Public Statement published on January 5, 2018, Draft letter of offer dated January 12, 2018, issued by the Manager to the offer on behalf of the Acquirer and the PAC, the IDC members are of the opinion that the offer price of Rs. 10/- offered by the Acquirer along with the PAC is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI (Substantial Acquisition of Shares Takeovers)Regulations, 2011.		
Road, Mylapore, Chennai - 600 004, inter-alia to consider, approve and take on record the Unaudited Financial Results of the Company for	13.	Details of Independent Advisors, if any.	None.		
the Quarter Ended 31.12.2017.	14.	Any other matter(s) to be highlighted	None.		
The said intimation is also available on the "To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in					

all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

> For and on behalf of the Committee of Independent Directors of Modella Woollens Limited

Place: Mumbai B.K. Khemka Date:18/01/2018 Chairman-Committee of Independent Directors



(₹ in Lacs)





Haq, ek behtar zindagi ka.

Monday, January 22, 2018

Monday, February 05, 2018

## NOTICE

NFO opens on

NFO closes on

### **UTI FOCUSSED EQUITY FUND - SERIES VI (1150 DAYS)**

Du	uring the New Fund Offer, the units of the scheme will be sold at the face value of ₹10/- per unit.
U	TI Focussed Equity Fund - Series VI (1150 Days): is a close - ended equity scheme.
	evestment Objective: The primary objective of the scheme is to generate long term capital

Investme appreciation by investing predominantly in equity and equity related securities of listed companies. The scheme will without any capitalization bias endeavor to invest in either growth stocks or value stocks or both. The Scheme will normally hold upto 30 stocks in the portfolio. The Scheme does not guarantee/indicate any returns. There can be no assurance that the Schemes' objectives will be achieved.

Asset Allocation (% to NAV): Under normal circumstances, the asset allocation under the scheme will be as below:

Type of Instruments	Asset Allocation (% of Net Assets)	Risk Profile		
Equity and Equity related Instruments	65% to 100%	High		
Debt & Money Market Instruments*	0% to 35%	Low to Medium		

\*The scheme will not invest in securitised debt.

The scheme shall not make any investment in repo in corporate bond, securitised debt or in Credit Default Swaps.

The scheme shall not engage in securities lending and borrowing / short selling.

Exposure to derivatives will be limited to 50% of the net asset value of the Scheme at the time of transaction.

The scheme would invest in a portfolio of fixed income securities that mature on or before the date of maturity of the scheme as per SEBI guidelines contained in SEBI Circular No SEBI / IMD / Cir No 12 / 147132 / 08 dated Dec 11, 2008.

Minimum Application Amount: The minimum investment amount is ₹5,000/- and in multiples of ₹1/- thereafter with no upper limit.

Benchmark: S&P BSE 200 Load Structure: Entry Load: Nil Exit Load: Nil

This product is suitable for investors who are seeking\*:

UTI Focussed Equity Fund -Series VI (1150 Days)

Long term capital growth

- A close ended scheme that aims to provide capital appreciation by investing in equity and equity related securities



Investors understand that their principal will be at Moderately High Risk Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Mumbai

January 20, 2018 Toll Free No.: 1800 22 1230 Website: www.utimf.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in, (CIN-U65991MH2002GOI137867).

For more information, please contact the nearest UTI Financial Centre or your AMFI/NISM certified UTI Mutual Fund Independent Financial Advisor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form. UTI-SIP is only an investment approach applied to various equity, debt and balanced schemes of UTI Mutual

Fund (UTI MF) and is not the name of a scheme / plan of UTI MF. Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

for Chennai Meenakshi

Company Secretary

Multispeciality Hospital Ltd.,

#### PUDUMJEE INDUSTRIES LIMITED

CIN: L74999MH1999PLC013394

Regd. Office: Thergaon, Pune 411 033 Tel: +91-20-40773333, Fax: +91-20-40773388 E-mail: sk@pune.pudumjee.com, Website: www.pudumjeeindustries.com

STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS

FOR THE QUARTER AND NINE MONTHS ENDED 31<sup>ST</sup> DECEMBER, 2017

Sr.	Particulars	Quarter Ended			Nine Mon	Year Ended	
No.		31-Dec-17	30-Sep-17	31-Dec-16	31-Dec-17	31-Dec-16	31-Mar-17
		4					(Audited)
1	Total Income from Operations	4	3	4	11	11	15
2	Net Profit / (Loss) for the period before tax	(16)	24	(7)	(3)	(6)	(12)
3	Net Profit / (Loss) for the period after tax*	(13)	23	(7)		(7)	(13)
4	Equity Share Capital (face value ₹ 2/-per share)	360		360	360		360
5	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						3,033
6	Earnings per share not annualised (of ₹ 2/-each)  1. Basic & Diluted (₹)	(0.07)	0.13	(0.04)		(0.04)	(0.07)

The above results have been reviewed by the Audit Committee. The Board of Directors at its meeting held on January 20, 2018 approved

The Auditors have carried out limited review of the results for the quarter ended 31st December, 2017.

The Company has only one operating segment which is Leasing of Real Estates. Accordingly, separate segment information is not required to be disclosed.

As per rule 4(1) (iv) of the Companies (Indian Accounting Standards) (Amendment) Rules, 2016, Ind AS will applicable to the Company from financial year 2019-20.

The above is an extract of the detailed format of Financial Results for the Quarter and nine months ended 31st December, 2017 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations And Disclosure Requirements) Regulations, 2015. The full format of these Financial Results is available on Stock Exchange website (www.bseindia.com and www.nseindia.com) and Company's website (www.pudumjeeindustries.com).

Previous period figures have been regrouped/rearranged wherever considered necessary to confirm to present period's presentation.

On Behalf of the Board of Directors

G. N. Jajodia

Date: 20th January, 2018

Place: Mumbai



### Central Depository Services (India) Limited CIN: L67120MH1997PLC112443

Registered Office: A-2501, Marathon Futurex, A wing, 25th Floor, Mafatlal Mills Compound, N.M. Joshi Marg, Lower Parel (East), Mumbai-400 013.

[₹ in Lakhs] Consolidated Standalone Nine Months Ended Quarter Ended Quarter Ended Nine Months Ended Quarter Ended Quarter Ended **Particulars** 31.12.2017 31.12.2016 31.12.2017 31.12.2016 31.12.2017 31.12.2017 (Audited) (Audited) (Audited) (Audited) (Audited) (Audited) Total income from operations 5,111.10 13,890.11 3,755.01 4,096.05 11,223.76 3,193.51 Net profit for the period (before tax, 3,531.83 10,467.50 2,867.79 2,643.83 7,848.84 2,294.28 exceptional and extraordinary items) Net profit for the period before tax 3,531.83 10,467.50 2,867.79 2,643.83 7,848.84 2,294.28 (after exceptional and extraordinary items) Net profit for the period after tax 2,539.66 7,771.05 2,037.11 1,827.96 5,809.30 1,620.86 (after exceptional and extraordinary items) Total comprehensive income for the period 2,556.29 2,009.99 7,753.12 1.844.39 5,792.80 1,596.01 [comprising profit / (loss) for the period (after tax) and Other Comprehensive Income (after tax)] 6. Equity share capital 10,450.00 10,450.00 10,450.00 10,450.00 10,450.00 10,450.00 46,828.66 46828.66 40,547.96 37,799.08 Other equity 37,799.08 33,966.17

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED AND NINE MONTHS ENDED DECEMBER 31, 2017

# Basic and Diluted (₹) (Not annualised)

Place: Mumbai

Date : January 20, 2018

1) The audited consolidated and standalone financial results of the Company for the quarter ended / nine months ended December 31, 2017 have been reviewed by the Audit Committee of the Board on January 20, 2018 and approved by the Board of Directors at its meeting held on January 20, 2018.

2) The above is an extract of the detailed audited financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the audited consolidated and standalone financial results for the quarter ended / nine months ended December 31, 2017 are available on the National Stock Exchange (NSE) website (www.nseindia.com) and on Company's website (www.cdslindia.com).

7.40

3) Figures for the earlier period have been regrouped, wherever necessary.

Earnings per equity share (of ₹ 10 each)

For CENTRAL DEPOSITORY SERVICES (INDIA) LIMITED

5.56

P. S. Reddy Managing Director & CEO

1.55

1.94

Ahmedabad

2.43

1.75